

Ö

SLP(C)No. 8137 OF 1999
ITEM No.201

Court No. 8

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.8137/1999

(From the judgement and order dated 10/03/1999 in WA 340/99
of The HIGH COURT OF A.P AT HYDERABAD)

THE SARATHI CO.OP HOUSING SOC.LTD.& ORS.

Petitioner (s)

VERSUS

GOVERNMENT OF A.P. & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for impleading party and permission to file reply affidavit and Intervention/
Impleadment)

(For Final Disposal)

Date : 27/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s) Mr. P.S. Narasimha, Adv.

Mr. P. Sridhar, Adv.

Mr. A. Bhattacharya, Adv.

Mr. G. Seshagiri, Adv.

Mr. V.G. Pragasam, Adv.

For Respondent (s) Mr. Guntur Prabhakar, Adv.

Mr. S. Udaya Kumar Sagar, Adv.

Ms. Bina Madhavan, Adv.

Ms. Pooja Nanekar, Adv.

Mr. R.S. Krishnan, Adv.

Mr. P.B. Vijay Kumar, Adv.

Mr. C.S.N. Mohan Rao, Adv.

UPON hearing counsel the Court made the following

O R D E R

Post after two weeks as requested in the letter.

(R.K. DHAWAN)

(VEERA VERMA)

COURT MASTER

COURT MASTER